

**GOVERNMENT OF INDIA  
COMMERCE AND INDUSTRY  
LOK SABHA**

UNSTARRED QUESTION NO:1682  
ANSWERED ON:12.12.2003  
GRANT OF IMPORT REGISTRATION TO FOREIGN MANUFACTURERS  
S. SAIDUZZAMAN

**Will the Minister of COMMERCE AND INDUSTRY be pleased to state:**

- (a) whether import registration has been granted by the Ministry to all the foreign manufacturers without conducting the inspection of the premises;
- (b) if so, the reasons for not inspecting the premises; and
- (c) the measures proposed to be adopted by the Government to ensure the quality of products especially in view of large scale dumping by the low quality Chinese manufacturers?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY ( SHRI S.B. MOOKHERJEE )

(a) to (c)As per General Notes regarding Import Policy in the ITC(HS) Classification of export and import items, import of all products covered in DGFT Notification No. 44 of 24.11.2000 as amended from time to time are subject to compliance of the mandatory Indian Quality Standards which are also applicable to domestic goods. For compliance of these requirements, all manufacturers/ exporters of these products to India are required to register themselves with Bureau of Indian Standards (BIS). Under the foreign manufacturers scheme of BIS, these manufacturers are granted licence only after due inspection of their factory premises to verify their competence to manufacture and test products according to relevant Indian standards.

As far as dumping of goods are concerned, there is a separate Directorate of Anti-dumping in Ministry of Commerce which initiates action either on the formal complaint of any party or on a suo moto basis.